

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF

PROSTAR TEXTILE MILL PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name of corporate debtor	PROSTAR TEXTILE MILL PRIVATE LIMITED
2	Date of incorporation of corporate debtor	29.10.2015
3	Authority under which corporate debtor is incorporated / registered	ROC, COIMBATORE
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U18101TZ2015PTC021917
5	Address of the registered office and principal office (if any) of corporate debtor	PROSTAR TEXTILE MILL PRIVATE LIMITED 3/599A, VENKATACHALAPATHY NAGAR, PARAPALAYAM ROAD, MANNARAI (PO), TIRUPUR - 641607, Tamil Nadu, INDIA
6	Insolvency commencement date in respect of corporate debtor	15.03.2021 (Copy of order appointing IRP received on 15.03.2021)
7	Estimated date of closure of insolvency resolution process	11.09.2021 (180 days from 15.03.2021)
8	Name and registration number of the insolvency professional acting as interim resolution professional	CA.Subramaniam S Registration No - IBBI/IPA-001/IP-P00946/2017-2018/11566
9	Address and e-mail of the interim resolution professional, as registered with the Board	Flat D9, No.134A, Arcot Road, Y S Enclave, Virugambakkam, Chennai – 600092. Tamil Nadu. Email: suvidhaoman@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	<u>Principal Address:</u> Flat D9, No.134A, Arcot Road, Y S Enclave, Virugambakkam, Chennai – 600092. Tamil Nadu. Email: irp.roshanfruits@gmail.com
11	Last date for submission of claims	29.03.2021 (within 14 days from 15.03.2021)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a)Web link: https://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Division Bench - I, Chennai has ordered the commencement of a corporate insolvency resolution process of the **PROSTAR TEXTILE MILL PRIVATE LIMITED** on 28th January, 2021 (Insolvency Commencement date: 15th March.2021, as the NCLT order was communicated to IRP on this day only).

The creditors of **PROSTAR TEXTILE MILL PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 29th March 2021 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only.

All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 18th March 2021

CA. SUBRAMANIAM S

Place: Chennai

INTERIM RESOLUTION PROFESSIONAL

Regn. No: *IBBI/IPA-001/IP-P00946/2017-2018/11566*